

SHRI JAISUKHLAL HATHI: The procedure is already there that in the case of an ICS officer, the State Government cannot suspend him, units, the sanction of the Central Government is obtained. That is already there.

SHRI M. R. SHERVANI: My question is not answered. I asked . .

(Interruptions.)

SHRI DAHYABHAI V. PATEL: The latter part of Mr. Gupta's question about how much extra amount was involved as a result of this wrong suspension order has not been clarified. Will the hon. Minister please tell us the amount involved?

SHRI JAISUKHLAL HATHI: I am sorry that I have not got the information. I would require notice.

SHRI SYED MAHMUD: I want to know from the hon. Minister whether the sanction accorded by the Central Government was with retrospective effect?

SHRI BHUPESH GUPTA: How can it be?

SHRI JAISUKHLAL HATHI: The sanction was issued on 8th February, 1964 and they have reinstated him from the date of the Supreme Court's judgment so that it means it is retrospective.

SHRI BHUPESH GUPTA: What about the salary amount? -

MR. CHAIRMAN: Next question

BLACK-MARKETING OF PETROL IN HIMACHAL PRADESH

•211. SHRI SHIVANAND RAMAUEF Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact, as reported in the Press, that the Special Police Establishment recently registered a case of blackmarketing of thousands

of litres of petrol against some persons serving in the Himachal Pradesh Administration; and

(b) if so, what is the result of investigations into this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No case of black-marketing of petrol has been registered by the Special Police Establishment. However, one case relating to alleged misappropriation of petrol and diesel oil by some officials of P.W.D. of Himachal Pradesh Administration has been registered.

(b) The case is still under investigation.

श्री विमलकुमार मन्नालालजी खौरड़िया : क्या श्रीमान यह बतलायेंगे कि यह इन्वैस्टीगेशन कब से प्रारम्भ हुआ ?

SHRI JAISUKHLAL HATHI: It was started on the 9th December, 1963.

श्री विमलकुमार मन्नालालजी खौरड़िया : अभी जवाब में बतलाया गया कि इन्वैस्टीगेशन के परिणामस्वरूप कुछ लोग पकड़े गये। तो मैं श्रीमान से यह जानना चाहता हूँ कि उनके खिलाफ कोई केस पाया गया या नहीं ? अगर पाया गया तो उनके खिलाफ कोई कार्यवाही की गई या नहीं ?

SHRI G. MURAHARI: I would like to know from the Minister whether any cases of blackmarketing in other commodities like sugar have been instituted by the Himachal Pradesh Administration because only yesterday I was in Simla and there was no sugar available and even the off-season quota was cut and all the hotels there have threatened to serve Ministers and Government officials without sugar.

MR. CHAIRMAN: How does this sugar come out of petrol?

SHRI G. MURAHARI: I would like to know the answer; it comes out of black-marketing.

SHRI SHIVA NAND RAMAUL: May I know whether some action has been taken by the Government against those who misappropriated petrol and diesel oil, whether they have been suspended or not during the enquiry

SHRI JAISUKHLAL HATHI: As I said, the investigation is going on; action will be taken as soon as the investigation is complete.

SHRI FARIDUL HAQ ANSARI: I could not catch the hon. Minister's words. When was the investigation started? Was it in 1960?

SHRI JAISUKHLAL HATHI: On 9th December, 1963 the case was registered.

SHRI FARIDUL HAQ ANSARI: Sir, if the case was registered in 1963, may I know why so much delay has taken place in this particular case, and may I also know what is the quantity of oil and petroleum involved?

SHRI JAISUKHLAL HATHI: The delay is because this transaction seems to have taken place much earlier. It came to the notice of the Special Police Establishment in 1963. And, therefore, we have to look to the past also. That is the reason why it is being delayed.

About the quantity of petrol—I think I have some information—it amounts to petrol 14,000 litres and diesel oil 1,540 gallons. This is the quantity.

श्री कमलकुमार मन्नालालजी चौरशिया :
क्या श्रीमान यह बतलायेंगे कि जब इतना भव्य का मामला सामने आ गया है तो ऐसी स्थिति में जिन अधिकारियों ने यह गड़बड़ की उनको अभी तक सस्पेण्ड क्यों नहीं किया गया ?

श्री जयसुकलाल हार्थी : श्रीमान यह प्रश्न उठाया कि जब एक एक आफिसर ने बिल फ चार्ज कम्प्लेंट्स प्रूव न हो जब तक उसका सस्पेण्ड करना मुनासब नहीं होगा।

SHRI G. MURAHARI: May I know from the Minister whether any case has been instituted with regard to sugar?

MR. CHAIRMAN: This question relates to petrol. The question of sugar does not arise out of it.

SHRI G. MURAHARI: Because it is a question of Special Police Establishment coming in, I would like to know from the hon. Minister whether there has been a case of black-marketing in sugar. Yesterday I was in Simla and I was told that sugar was being in the black-market at Rs. 250 per bag.

SHRI JAISUKHLAL HATHI: In that case the hon. Member might put a separate question.

SHRI CHANDRA SHEKHAR: May I know, Sir, whether Government is aware that black-market is prevalent in the State of Himachal Pradesh not only in the case of petrol but also in commodities like sugar and others?

SHRI JAISUKHLAL HATHI: I am not aware.

MR. CHAIRMAN: More or less.

SHRI JAISUKHLAL HATHI: I am not aware about sugar but there are other cases. I know of those cases where there has been either misappropriation or wrong utilisation of certain material issued against licences. I know that.

अम्बाला डिबिजन में एक विश्वविद्यालय की स्थापना

*२२२. श्री जगत नारायण : क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :